

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA):

(a) Yes, Sir.

(b) During the 1996-97 season, till 26/12/1996, the Maharashtra State Cooperative Cotton Growers' Marketing Federation Ltd. have been allotted an export quota of 1 lakh bales. Further allocation would be considered after taking into account all relevant factors, including estimates of production, availability consumption, likely surplus, price trends, etc.

Central Loan to States

3161. SHRI BAJU BAN RIYAN:
SHRI BADAL CHOUDHURY:

Will the Minister of FINANCE be pleased to state:

(a) the break-up of loans extended by the Union Government to the different States upto the current financial year, State-wise;

(b) whether there is any plan to exempt the financially weaker States, particularly the N.E. States to repay the loan; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR): (a) State-wise details of outstanding loss from States to the Ministry of Finance as on 31.12.1996 are given in Statement.

(b) and (c) The Tenth Finance Commission (TFC) has recommended specific relief for all special category States including NE States and other three States viz. Orissa, Bihar and Uttar Pradesh which is characterised by high fiscal stress.

The special relief recommended by TFC is writing off 5 percent of repayment dues in respect of the fresh loans given during 1989-95 and outstanding on 31.3.1995.

STATEMENT

Statement showing amount of loans outstanding as on 31.12.1996 to Ministry of Finance, Government of India.

(Rs. in crores)

| No. | State | Loan Outstanding as on 31.12.96 |
|-----|-------------------|---------------------------------|
| 1 | 2 | 3 |
| 1. | Andhra Pradesh | 10501.70 |
| 2. | Arunachal Pradesh | 185.94 |
| 3. | Assam | 3649.91 |
| 4. | Bihar | 9385.04 |
| 5. | Goa | 800.54 |
| 6. | Gujarat | 9433.40 |

| 1 | 2 | 3 |
|-------|------------------|-----------|
| 7. | Harayana | 3489.34 |
| 8. | Himachal Pradesh | 1635.14 |
| 9. | Jammu & Kashmir | 2788.51 |
| 10. | Karnataka | 6468.22 |
| 11. | Kerala | 4498.51 |
| 12. | Madhya Pradesh | 6232.44 |
| 13. | Maharashtra | 15565.23 |
| 14. | Manipur | 195.47 |
| 15. | Maghalaya | 228.97 |
| 16. | Mizoram | 142.05 |
| 17. | Nagaland | 241.29 |
| 18. | Orissa | 4560.64 |
| 19. | Punjab | 10460.42 |
| 20. | Rajasthan | 6765.46 |
| 21. | Sikkim | 131.03 |
| 22. | Tamil Nadu | 8283.94 |
| 23. | Tripura | 339.97 |
| 24. | Uttar Pradesh | 20781.56 |
| 25. | West Bengal | 12708.29 |
| Total | | 139573.01 |

Supply of coal to SEBs

3162. SHRI C. NARASIMHAN:
SHRI ANNASAHIB M.K. PATIL:
SHRI UTTAMSINGH PAWAR:

Will the Minister of COAL be pleased to state:

(a) the present coal policy of the Government as regards its production and distribution to thermal plants;

(b) the present stock of coal and its estimated production during the current financial year;

(c) the annual requirement of coal of the different State Electricity Boards and the quantum of coal supplied to each State Electricity Board during each of the last three years;

(d) the quantum of coal imported for each SEB during the above period; and

(e) the steps taken by the Government to meet the growing demands of coal of SEBs and to check the import of coal?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH): (a) At present coal is allowed for production by Public Sector Enterprises of the Central and State Governments, Tata Iron and Steel